

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) No, Sir.

(b) Does not arise.

(c) Granite is a minor mineral notified under Section 3(e) of the Mines and Minerals (Regulation and Development) Act, 1957 and according to Section 15 of the Act, State Governments are empowered to make rules in respect of minor minerals. Hence the grant of mineral concessions for Granite is governed by the provisions of Minor Mineral Concession Rules framed by the respective State Governments. Information regarding granite projects set up in State Governments, including Goa is not maintained by the Central Government.

Modernisation of Jalgaon Airport

847. DR. ULHAS VASUDEO PATIL : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is a proposal for modernising the Jalgaon Airport;

(b) if so, whether the Jalgaon Airport has been handed over to Jalgaon Municipal Council for modernisation;

(c) if so, the financial assistance provided to Jalgaon Municipal Council for the purpose;

(d) whether regular air services are proposed to be started from Jalgaon; and

(e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) to (c) No, Sir. Jalgaon airport belongs to the State Government of Maharashtra.

(d) and (e) No scheduled airline has shown interest to operate to/from Jalgaon airport.

Laying of New Railway Line between Dharampuri and Morapur

848. SHRI K.P. MOHAN : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government proposed to lay a new railway line between Dharampuri and Morapur under Southern Railway;

(b) if so, whether any survey had been conducted on the said route earlier; and

(c) if so, the details thereof and the time by which the said line is likely to be laid?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) and (b) No, Sir.

(c) Does not arise.

Setting up of Arms and Ammunition Unit in Bihar

849. SHRI VILAS MUTTEMWAR :
SHRI R.L.P. VERMA :

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government propose to set up a new arms and ammunition unit at Rajgir in Bihar;

(b) if so, the details of the proposal and its present status;

(c) whether the Government also propose to shift the duly approved site of the ordnance factory from Koderma to Rajgir in Bihar;

(d) if so, the detailed reasons therefor;

(e) the number of families expected to be dislocated in the event of establishment of ordnance factory at Rajgir;

(f) the amount likely to be incurred for rehabilitation of the dislocated families; and

(g) whether the Government propose to give employment to all the peasants who are likely to be dislocated from their cultivated land?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) There is no proposal to set up any new arms factory at present. However the need to set up a ammunition/propellant factory is under examination of the Government.

(b) The proposal is under examination.

(c) and (d) The site in Koderma district of Bihar was accorded a very low priority by the site selection committee in their final report submitted in February 1987 and hence was never in contention.

(e) to (g) It will be known only after final selection of the site is made.